



FORM No. - 4

See Rule (12)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

## ORDER SHEET

Application No. 334 of 2003.

Applicant(s) Ashok Kumar Sukan Respondent(s) U.O.I.

Advocate for Applicant(s) M/S. B. S. Tripathy Advocate for Respondent(s) \_\_\_\_\_

MK Reh

J. Pati

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

.....

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

for Admission  
with Interim Orders.

10/6

Bench

Copy of order dt. 10.6.03  
a/w of copy issued  
to all the respects, by  
post. The same copy  
of order issued to the  
counsel for both sides.

10/6/03

10/6/03  
S. O. 10/6/03

on his home-front. Later had to face a transfer back to New Delhi; as against which he had approached this Tribunal, repeatedly, in two successive Original Applications; wherein he was given due justice within the frame work of law. On the last two occasions the Special Secretary of the Ministry was asked to look into his grievances and, as it appears from Annexure-3 dated 24.5.2003, the Special Secretary of the Ministry, himself, has considered the matter and passed necessary orders; on receipt of which the applicant has already been relieved from A.R.C., Charbatia in order to join at ARC, New Delhi Headquarters. A copy of the relief order is available under Annexure-4 dated 5.6.2003.

The applicant having already been relieved should go and join at Headquarters (New Delhi) as a disciplined Govt. servant.

Having heard the learned counsel for both the parties, I am satisfied that there remains nothing more for this Tribunal to interfere in the matter. Accordingly, this O.A. is dismissed at the stage of admission itself.

No costs.

Send copies of this order, along with copies of this O.A., to Respondents and free copies of this order be handed over to the learned counsel of both the sides.

10/6/03  
MEMBER (JUDICIAL)